

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Item No.19:

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 7565/2019

(Arising out of impugned final judgment and orders dated 26-07-2018 in CMRA No. 182342/2016 and dated 19-08-2015 in FA No. 152/2004 passed by the High Court of Judicature at Allahabad)

POWER GRID CORPORATION OF INDIA LTD.

Petitioner(s)

VERSUS

HARYANA AGRICULTURE FARMS & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.40925/2019-CONDONATION OF DELAY IN FILING and IA No.40927/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.40931/2019-EXEMPTION FROM FILING O.T.)

With

Item No.58:

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 7564/2019

(FOR ADMISSION and I.R. and IA No.44543/2019-CONDONATION OF DELAY IN FILING and IA No.44544/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44545/2019-EXEMPTION FROM FILING O.T.)

Date : 15-03-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Sanjay Jain, ASG
Mr. Ashwarya Sinha, AOR
Mr. Akshay Amritanshu, Adv.
Mr. Yuvraj Sharma, Adv.
Mr. Alok Kumar Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, four weeks' time is granted to file additional documents, namely, award of the Land Acquisition Officer (Special Land Acquisition Officer).

List these petitions after four weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER